Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor		y of claims eived	Summary of admitted	claims	Amount of	Amount of claims not	Amount of claims	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted	contingent claims	admitted	under verification		
1	Secured financial creditors belonging to any class of creditors	NIL	NIL	NIL	Nil	NIL	NIL	NIL	1	Nil
2	Unsecured financial creditors belonging to any class of creditors		140,88,73,315/-		NIL	NIL	NIL	140,88,73,315/-	2	Supreme court of India passed an Order on 6th March, 2020 imposing stay of operation and implementation of the Order of the NCLT dated 12th February'2020 for the conducting the CIRP as per Regulation 40A of IBBI (Insolvency Resolution Process for Corporate Persons), 2016.
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	3	NIL
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	4	NIL
5		NIL	NIL	NIL	NIL	NIL	NIL	NIL	5	NIL
6	Operational creditors (Employees)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	6	NIL

7	Operational creditors (Government Dues)	NIL	NIL	NIL	NL	NIL	NIL	NIL	7	NIL
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	Rs. 715,302/- from Microfinish Pumps PvtLtd , and Rs. 47, 26,76, 996/- from Hindustan Petroleum Corporation Limited. Therefore, Total Claim from Operational Creditors amounts to Rs. (715, 302) + 47,26,76,996) = Rs. 47,33,92,298/-		NIL	NIL	NIL	Rs. 47,33,92,298/-	8	Supreme court of India passed an Order on 6th March, 2020 imposing stay of operation and implementation of the Order of the NCLT dated 12th February'2020 for the conducting the CIRP as per Regulation 40A of IBBI (Insolvency Resolution Process for Corporate Persons), 2016.
9	Other creditors, if any, (other than financial creditors and operational creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	9	NIL
	Total	3	1,88,22,65,613/					1,88,22,65,613/		

Annexure-1

Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020; List of creditors as on: 13th November, 2020

List of secured financial creditors belonging to any class of creditors

Sl.	Name of	Identification	Details	of claim			Detail	s of claim			Amount	Amount of	Amount	Amount of	Remarks,
No.	creditor	No.	rece	eived			ad	mitted			of	any mutual	of claim	claim	if any
			Date of	Amount claimed	Amou nt of	Nature of claim	Amount covered by	•		% of voting share in	continge nt claim	dues, that may be set-	not admitted	under verificati	
			recei pt		claim admitt		security interest	guarantee	party?	CoC		off		on	
			pι		ed		111001 000								
01	NIL	NA	NIL		NIL	NIL	NIL	NIL	NIL	NIL	0	0	0	NIL	Nil

Annexure-2 Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020; List of creditors as on: 13TH NOVEMBER, 2020

List of unsecured financial creditors belonging to any class of creditors

S	Name of	Identifica		of claim		Detail	s of claim adn	nitted		Amount of		Amount of	Amount of	Remarks, if any
	creditor	tion	rece	eived						contingent	any mutual	claim not	claim under	
N		No.	Date of	Amount	Amount	Nature of	Amount	Whether	% of voting	claim	dues, that	admitted	verification	
0.			receipt	claimed	of claim	claim	coveredby	related	share in		may be set-			
			_		admitte		guarantee	party?	CoC		off			
					d									
1.		L23201MH				NIL	NIL	YES	NIL	NIL	NIL			NIL
		1952GOI00	MARCH, 2020	140,88,73,3 15/-									140,88,73,315/	
	CORPORATION	8858	2020	15/-									<u>-</u>	
	LIMITED													

Annexure – 3 Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020, List of creditors as on: 13TH NOVEMBER, 2020

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl.		Identification		of claim			Details of cl	aim admitte	d		Amount	Amount of		Amount	Remarks, if
No.	creditor	No.	rece	eived							of	any	claim not	of claim	any
			Date of		Amount	Nature of	Amount	Amount	Whether	% voting	continge	mutual	admitted	under	
			receipt	claimed	of claim	claim	covered by	covered by	related	share in	nt claim	dues, that		verificati	
					admitted		security	guarantee	party?	CoC		maybe		on	
							interest					set-off			
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

Annexure – 4

Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020; List of creditors as on: 13TH NOVEMBER, 2020

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl.	Name of	Identification	Details	of claim		Deta	ils of claim a	dmitted		Amount of	Amount of any	Amount of	Amount of	Remarks, if
No.	creditor	No.	rec	eived						contingent	mutual dues,	claim not	claim under	any
			Date of	Amount	Amount of	Nature of	Amount	Whether	% of voting	claim	that may beset-	admitted	verification	
			receipt	claimed	claim	claim	covered by	related	share in CoC		off			
					admitted		guarantee	party?						
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
·														

Annexure – 5 Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020; List of creditors as on: 13TH NOVEMBER, 2020

List of operational creditors (Workmen)

(Amount in₹)

Sl.	Name of		Identification		of claim		Details of	claim adn	nitted	Amount of			Amount of	Remarks, if
No.	authorisedrep resentative, if any	of work man	No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	in CoC,ifap	contingent claim	any mutual dues, that may be set-off	claim under verification	claim not admitted	any
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	plicable NIL	NIL	NIL	NIL	NIL	NIL

Annexure – 6

Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020; List of creditors as on: 13TH NOVEMBER 2020

List of operational creditors (Employees)

Sl. No		Name of	Identification No.		of claim eived		Details of	claim adn	nitted	Amount of	Amount of any mutual	Amount of claim under	Amount of claim not	Remarks, if any
110		emplo		Date of	Amount	Amount of			% of voting	claim	dues, that	verification	admitted	
	any	yee		receipt	claimed	claim admitted	of claim	related party?	share in CoC, if applicable		may be set- off			
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

Annexure – 7
Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020.; List of creditors as on: 13TH NOVEMBER 2020

List of operational creditors (Government dues)

S	l. Detai	ls of Clai	imant	Details	of claim			Details of cla	im admitted			Amount of	Amount	Amount	Amount of	Remarks, if
N	0.			rece	ived							contingent	of any	of claim	claim under	An
	D (0	T1 400	D 4 6		A 4	NI 4 C	I 4		XX71 41	0/ 6 4		4 1	,	• 60 . •	y
	Depart	Gover	Identifi	Date of		Amount	Nature of	Amount	Amount	Whether	% of voting	Claim	mutual	not	verification	
	ment	nment	cation	receipt	claimed	of claim	Claim	covered by	covered by	related	share in		dues,	admitted		
			No.			admitted		security	guarantee	party?	CoC, if		that may			
								interest			applicable		be set-off			
	NA	NA		NA	NIL	NIL		0	0	No	Nil	0	0	0	0	Nil

 $Annexure-8 \\ Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020.; List of creditors as on: <math>13^{TH}$ NOVEMBER,

2020
List of operational creditors (Other than Workmen and Employees and Government Dues)

S N		Name of creditor	Identificatio n No.	Details clai rec				Details of cl	aim admitted	l		Amount of contingent claim	Amount of any mutual	Amount of claim not	Amount of claim under verification	Remarks, if any
				Date of receip t	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC		dues, that may be set-off	admitted		
01	ľ		U29120KA19 87PTC008467		RS. 7,15,	NIL			NIL	NIL	NIL	NIL	NIL	NIL	RS. 715,302/-	Supreme court of India passed an Order on 6th March, 2020 imposing stay of operation and implementat ion of the Order of the NCLT dated 12th February'20 20 for the conducting the CIRP as per Regulation 40A of IBBI (Insolvency Resolution Process for Corporate Persons), 2016.
02]	HINDUST	L23201MH19	04 TH MA	RS. 47,26,	NIL		NIL	NIL	YES	NIL	NIL	NIL	NIL	RS.	Supreme

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AN	52GOI008858	RCH,	76, 996/-					47,26,76,996/-	court of
PETROL			,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,						India passed an Order on 6 th March,
		2020							an Order on
EUM									6 th March,
CORPOR									2020
ATION									imposing stay of
									operation
LIMITED									operation and
									implementat ion of the Order of the
									ion of the
									Order of the
									NCLT dated 12 th
									12 th
									February'20 20 for the conducting the CIRP as
									conducting
									the CIRP as
									per
									Regulation
									Regulation 40A of IBBI
									(Insolvency Resolution
									Resolution
									Process for
									Corporate
									Persons), 2016.

Annexure – 9 Name of the corporate debtor: HPCL BIOFUELS LIMITED Date of commencement of CIRP: 12TH FEBRUARY, 2020.; List of creditors as on: 13TH NOVEMBER, 2020

List of other creditors (Other than financial creditors and operational creditors)

(Amount in₹)

	Name of creditor	Identification No.		of claim eived		Ι	Details of claim	admitted		Amount of	Amount of any mutual	Amount of claim not	Amount of claim under	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	continge nt claim	dues, that may be set- off	admitted	verification	
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

(NITESH KUMAR MORE)

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